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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 151/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017**

Name of the Company: Surat Goods Transport Pvt Ltd
V/s.
Fermos Engineering Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NATASHA SUTARIA	ADV.	PETITIONER	
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2.

ORDER

Learned Advocate Ms. Natasha Sutaria present for Operational Creditor/ Petitioner.
None present for Respondent.

Proof of dispatch of application on Respondent filed.

Petitioner is directed to serve notice of date of hearing along with copy of order and
file proof of service.


It is noticed that no resolution authorising the person that issued demand notice
under section 8 is attached with application and it is not referred to in the application.

Learned Counsel appearing for petitioner is not in a position to state whether there
was such resolution or not and she will make statement after verifying with the
petitioner.

Petitioner shall file proof of service of copy of application on Respondent.

Respondent shall file its objections, if any, serving a copy in advance to Petitioner.

List the matter on 17.11.2017 for objections of Respondent and for hearing before admission.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 07th day of November, 2017.